

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 122 of 2020**

**IN THE MATTER OF:**

**G.A. Abimanyu Raja**

**...Appellant**

**Versus**

**Syndicate Bank & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Manoj Menon, Mr. D.R. Raghunath, Ms. Anjaneya Mishra and Mr. Dhananjay Kumar, Advocates.**

**For Respondent: Mr. K.V. Balakrishnan, Advocate for R-1.  
Mr. T. Ravichandran, Advocate.  
Mr. Tarun A Talwar, Advocate for R-2.  
Mr. Varun Talwar (IRP) (R-2)**

**ORDER**  
**(Virtual Mode)**

**15.04.2021** On 28.02.2020 the Learned Counsel for the Respondent was directed to file Reply within two weeks, thereafter one week to file Rejoinder.

2. This matter was listed on 01.04.2020, but due to COVID-19 intervention, this matter is listed only today.

3. Today when the case was called out Learned Counsel for the Respondent seeks and is granted one week more time to file Reply Affidavit. Rejoinder, if any may be filed within one week thereafter.

4. Leaned Counsel for the Appellant while referring to order dated 05.02.2020 submits that the IRP is acting contrary to directions given by this Appellate Tribunal.

5. Be that it may, Learned Counsel for the Appellant is at liberty to take steps in accordance with law.

*Cont.....*

List the Appeal 'For Admission (After Notice)' on **30<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

R. N./ nn./